

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 508 of 2020

IN THE MATTER OF:

Victory Iron Works Ltd.

...Appellant

Versus

**Jitendra Lohia, Resolution Professional of
Avani Towers Pvt. Ltd. & Anr.**

...Respondents

Present:

For Appellant: Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates.

**For Respondent: Mr. Abhijeet Sinha, Mr. Saikat Sarkar and Mr. Shaunak Mitra, Advocates with Mr. Jitendra Kr. Lohia, RP for R-1.
Mr. Kumarjit Banerjee and Mr. Ashish Choudhary, Advocates for R-2.**

With

Company Appeal (AT) (Insolvency) No. 377 of 2020

IN THE MATTER OF:

Energy Properties Pvt. Ltd.

...Appellant

Versus

**Jitendra Lohia, Resolution Professional of
M/s Avani Towers Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant: Mr. Kumarjit Banerjee and Mr. Ashish Choudhary, Advocates

**For Respondents: Mr. Abhijeet Sinha and Mr. Saikat Sarkar and Mr. Shaunak Mitra Advocates with Mr. Jitendra Kr. Lohia, RP for R-1
Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates for R-3.**

Cont'd.../

ORDER
(Through Virtual Mode)

12.02.2021: Heard further arguments of Mr. Kumarjit Banerjee, Advocate representing the Appellant in Company Appeal (AT) (Insolvency) No. 377 of 2020. Hearing remained inconclusive.

Post these appeals for further hearing on **23rd February, 2021 at 12:00 Noon.**

We make it clear that 45 minutes in total will be allotted for conclusion of hearing in this matter.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc